

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 235 of 2014 & IAs 161 & 316 of 2015 and
Appeal No. 236 of 2014 & IA 162 of 2015

Dated: **23rd February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Appeal No. 235 of 2014 & IAs 161 & 316 of 2015

BSES Rajdhani Power Ltd.	Appellant (s)
<i>Versus</i>		
Delhi Electricity Regulatory Commission	Respondent (s)

Appeal No. 236 of 2014 & IA 162 of 2015

BSES Yamuna Power Ltd.	Appellant (s)
<i>Versus</i>		
Delhi Electricity Regulatory Commission	Respondent (s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza,
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

Mr. Arun Kumar Datta – R-2
Mr. Saurabh Gandhi for R-3/URD
Mr. H.M. Sharma, Respondent Consumer

ORDER

Hearing on these two appeals, being Appeal Nos. 235 of 2014 and 236 of 2014, were fixed on two consecutive dates i.e. 22nd & 23rd Feb., 2016. We are quite aware that these appeals are of the year 2014 and still the arguments have not been concluded in the matter. Today, again there is a request on behalf of Mr. Buddy A. Ranganadhan, learned counsel for the Appellant in these two appeals for adjournment on personal ground. We hope, the learned counsel will understand the fact that these appeals are very old and will cooperate for its early disposal without seeking any further adjournment.

Post these appeals for further arguments on **4th & 5th April, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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